

**Implementation of Human Organ Transplantation Act, 1994**

1948. SHRI MOHAN RAWALE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- whether the Human Organ Transplantation Act, 1994 applies informally in the country;
- if not, whether it has to be formally adopted by the respective State Legislatures to make it applicable;
- if so, the details of those State Legislatures which have since formally adopted, notified it and making it applicable in their respective States;
- whether some cases of kidney transplants by moving kidneys from other persons fraudulently have come to the notice of the Government;
- if so, the details thereof and the action taken by the Government in this regard; and
- the steps taken or contemplated to ensure the implementation of the Human Organ Transplantation Act, 1994 throughout the country strictly?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT CHILMALAI) : (a) No, Sir.

(b) Yes, Sir. It has to be adopted by the respective State Legislatures.

(c) Names of the States/UTs who have adopted the Act:—Assam, Goa, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Nagaland, Rajasthan, Tamilnadu, West Bengal, Haryana, Meghalaya, Punjab, Gujarat, Madhya Pradesh, Sikkim, Andhra Pradesh. (Andhra Pradesh has enacted its own Act on similar lines.) Andaman & Nicobar Islands, Chandigarh Admn., Dadra & Nagar Haveli, Daman Diu, Delhi, Lakshadweep, Pondicherry.

(d) Yes, Sir.

(e) The information is being collected and will be laid on the Table of the House.

(f) The State Governments are being vigorously urged at the highest level to adopt the Transplantation of Human Organs Act, 1994.

[Translation]

**Welfare Schemes for Tribals**

1949. SHRI RAMANAND SINGH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- the schemes being run for the tribal development in Madhya Pradesh at present;
- the Centrally sponsored schemes out of these and the amount of assistance provided by the Union Government for these schemes during 1996-97 and 1997-98 separately;
- the details of amount spent and unspent, separately by Madhya Pradesh out of the Central Assistance during the said period;
- whether the amount of Central assistance has been utilized by the Government of Madhya Pradesh fully;
- if so, the details thereof; and
- if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) The undermentioned schemes are in operation: (1). SCA to TSP (2). Articles 275(1) of the Constitution (3). Girls Hostels for Scheduled Tribes (4). Boys Hostels for Scheduled Tribes (5). Ashram Schools in TSP areas for Scheduled Tribes (6). Educational Complex in Low Literacy Pockets for S.T. Girls (7). Grant-in-aid to Scheduled Tribe Development operative Corporations (8). Assistance to Tribal Research Institutes.

(b) and (c) The statement indicating the Centrally Sponsored Schemes for Scheduled Tribes and amount provided during 1996-97 and 1997-98 is enclosed.

(d) to (f) No, Sir. Grants under various schemes are either released in instalments on a receipt of complete proposal from the State Govt., depending on the Scheme. It is often not possible to utilise the grant during the same year under some of the schemes. Whenever construction is involved the Ministry is allowing 2-3 years for utilisation because of the procedures involved.

**Statement**

*Year-wise Details of Funds Released to Government of Madhya Pradesh under various schemes of tribal development during 1996-97 and 1997-98 under the Centrally Sponsored Schemes*

(Rs in lakhs)

No	Name of the Scheme	Assistance provided		Net Utilised	1997-98	Utilised	Net Utilised	Expr. Reported	Unspent Balance
		1996-97	Utilised						
	2	3	4	5	6	7	8	9	10
	SCA to TSP	7695.71	utilised	-	9207.83	utilisation not recd.	-	-	-

1	2	3	4	5	6	7	8	9	10
02.	Article 275 (\$) of the Constitution	1687.50	utilised	-	1262.90	Utilisation not recd.	-	-	
03.	Girls Hostels for Scheduled Tribes	-	-	-	-	-	-	-	
04.	Boys Hostels for Scheduled Tribes	-	-	-	-	-	-	-	
05.	Ashram Schools for Scheduled Tribes in TSP areas.	99.45	utilisation not recd.	-	-	-	-	-	
06.	Educational Complex in Low Literacy Pkts. for ST Girls.	1.20	-do-	-	50.19	-do-	-	-	
07.	Vocational Trg. Centres	-	-	-	-	-	-	-	
08.	Grant in-aid to Sch. Tribes Cooperative Corporation.	-	-	-	200.00	-do-	-	-	
09.	Assistance to Tribal Research Institutes.	22.02	utilised	-	49.96	-do-	-	-	
10.	Post Matric Scholarship for STs.	973.62	973.18	0.44 unutilised	-	N.A.	N.A.	-	

[English]

#### ISI Activities through Indo-Nepal Border

1950. SHRI PRABHUNATH SINGH:  
SHRI ADITYANATH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ISI agents of Pakistan are having free access to Indian territory through Indo-Nepal borders, situated across Eastern Uttar Pradesh and Bihar with R.D.X. and other explosive materials;

(b) if so, the details thereof;

(c) the number of culprits nabbed during the last two years;

(d) whether a large number of mosques are being constructed a long with border and where in such agents took shelter;

(e) if so, the details thereof; and

(f) the steps taken/proposed to be taken by the Union Government to check such activities?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (f) Yes, Sir. Pak-ISI agents and terrorists have been exploiting porous Indo-Nepal border for gaining entry into Indian territory in furtherance of their designs to carry out anti-India activities or escaping from India when under pressure. In a number of separate operations sizeable quantity of RDX and other explosive materials and detonating

devices have been recovered and 12 terrorists including some Pak nationals have been arrested.

A large number of madarsas/mosques have come to notice on both sides of Indo-Nepal border particularly on the central and eastern part of U.P. sector bordering Gonda, Bahraich, Siddharthnagar and Maharajganj districts. The State Police and central security agencies are fully alive to the efforts of Pak-ISI and have been monitoring the situation and taking all possible preventive measures from time to time. Our security concerns in this regard have been brought to the notice of His Majesty's Government of Nepal at all high-level bi-lateral interactions. We are receiving good cooperation from HMGN agencies in curbing these anti-India activities.

#### Crimes in Delhi

1951. COL. SONA RAM CHOUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of killing of old couples, young women and abduction and rape of minor girls have increased in National Capital Territory of Delhi during the last three years;

(b) if so, the details thereof;

(c) the number of cases solved and punishment awarded in those cases during the last two years;

(d) whether the Union Government have issued any directives to the Government of Delhi and Police in this regard; and